

#### **Utilization of Ministry's Buildings**

\*73. SHRI AVINASH RAI KHANNA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of buildings the Ministry has of its own;
- (b) whether all its buildings have been used to their full capacity;
- (c) if so, the details thereof;
- (d) if not, whether the buildings are lying vacant, and if so, the details thereof; and
- (e) the policy being made for the full utilization of these buildings?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (e) The headquarters of Directorate General of Civil Aviation (DGCA), an attached office of Ministry of Civil Aviation, is located in the building complex, Opposite Safdarjung Airport, New Delhi with Regional offices of its own at Kolkata, Hyderabad, Lucknow and Patna. The Bureau of Civil Aviation Security, another attached office of the Ministry, has three buildings housing its Regional offices at Delhi, Kolkata and Chennai. The above buildings are being used to their full capacity.

#### **Legislation for joint matrimonial property**

\*74. SHRIMATI BRINDA KARAT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) government's position on long-standing demand of women's movement to recognize the wife/partner's contribution in the house by suitable legislation for joint matrimonial property;
- (b) whether Government has assessed the value of contribution of housewives unpaid domestic work as suggested by the Economic Survey some years ago; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The joint matrimonial property rights are governed by respective personal laws. Provisions for settlement and disposal of joint matrimonial properties at the time of divorce have already been made in respective personal laws and in some cases, it is governed by

customs and usages. The Central Government does not have any proposal to make a central legislation in the matter.

(b) and (c) The Central Statistics Office (CSO), Ministry of Statistics and Programme Implementation, compiles Gross Domestic Product (GDP), which is the contribution of all persons, including women, who are in the work force. For compiling GDP estimates, CSO follows the System of National Accounts (SNA) recommended by the United Nations Statistics Division (UNSD). The SNA includes the following within the production boundary:

- (1) All production destined for the market, whether for sale or barter.
- (2) Includes all goods or services provided free to individual households or collectively to the community by Government or Non-profit institutions serving households.
- (3) Production of goods for own use.

The production under both the categories excludes all production of services for own final consumption within households (except for the services produced by employing paid domestic staff). Since unpaid domestic work of housewives is not considered for GDP compilation, its value is not assessed.

#### **Port Community System**

\*75. SHRI A. ELAVARASAN: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has issued a directive to all the maritime States to set up their State Maritime Boards as part of its initiatives to give a major fillip to non-major ports;

(b) if so, the details thereof;

(c) whether Government also instructed all the major ports to install radio-active material detectors and implement port community system for facilitating paperless transaction to enhance efficient operation; and

(d) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Yes, Sir.

(b) The establishment of State Maritime Boards facilitates the development of the maritime sector in the States. Gujarat, Maharashtra and Tamilnadu have already set up State Maritime